

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) No. 77 of 2019**

**IN THE MATTER OF:**

**Dr. Joe Verghese & Ors. ...Appellants**

**Vs**

**M/s Omega Hospitals Pvt. Ltd. & Ors. ....Respondents**

**Present:**

**For Appellant: Mr. Naveen R. Nath and Mr. Rahul Jain,  
Advocates**

**For Respondents: Mr. Amit A. Pai and Ms. Ranu Purohit, Advocates  
for Respondent Nos 1 and 4.**

**Mr. Abir Phukan and Mr. Ashkrit Tiwari Advocates  
for Respondent No. 5.**

**With**

**Company Appeal(AT) No. 105 of 2019**

**IN THE MATTER OF:**

**Dr. P. Mahabala Rai ...Appellant**

**Vs**

**M/s Omega Hospitals Pvt. Ltd. & Ors. ....Respondents**

**Present:**

**For Appellant: Mr. Ayush Chowdhary, Advocate**

**For Respondents: Mr. Abir Phukan, Mr. Ashkrit Tiwari and Ms.  
Vaishali Goyal, Advocates for Respondent No. 5.**

**O R D E R**

**03.02.2020** Heard. It is apparent from the records that the parties are not likely to settle the matter between them. As such, the Respondents may file Reply Affidavit to the Appellant within three weeks and the Appellants may file Rejoinders within a week thereafter.

List both these Appeals 'For Hearing' along with pending Applications on  
**24<sup>th</sup> March, 2020.**

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)

*Akc/Md*